

scheme aims at helping the children of 0-6 years of age and nursing and expectant mothers in the backward areas. The package of services under ICDS includes immunisation, health, check-up, referral services, nutrition and health education and non-formal pre-school education. At present 84 ICDS Projects are functioning in Orissa out of which 35 are in rural, 48 in tribal sub-plan and 1 in urban slum locality. Out of 118 tribal developmental blocks in the sub-plan areas 70 blocks have not been covered under the scheme so far. During the current financial year the State Government has recommended to the Central Government to bring 36 more blocks under this programme. Out of total 314 blocks in the State 230 have not been covered under the programmes, out of which 96 comprise sizeable tribal population.

12 13 hrs.

[MR DEPUTY SPEAKER *in the Chair*]

The ICDS has made a tremendous contribution to the improvement of the nutritional status of the children and nursing and pregnant mothers in the areas covered by the scheme and, therefore, needs expansion in the uncovered areas.

Considering the severe drought situation of this year and the State's economic backwardness and concentration of tribal and Scheduled Caste population I suggest expansion of ICDS projects in Orissa in a phased manner so that the tribal blocks and also blocks with sizeable SC/ST population can be fully covered under the programme during the Seventh Plan period.

- (ii) Need to establish an independent IAS cadre for Goa State.

SHRI SHANTARAM NAIK (Panaji) : The IAS officers today man majority of top positions in Central and State Governments. They help various State and Central Ministries in formulation and implementation of policies. Under the present rules, roughly 50 per cent of the Indian Administrative Service officers in each State hail from that State and the rest hail from other States. The officials hailing from other States are required to achieve proficiency in the language of the State to which they are

allotted. The purpose is to ensure democratisation of administration and running of administration in the local language. Another objective is to ensure that the local culture, history and ethos is kept in mind while formulating the development policies in the State.

Goa has recently become a full-fledged State. As an interim arrangement, the top administrative posts in Goa are still being manned by officers belonging to the Union Territory Cadre. There are very few Goan IAS Officers in the Indian Administrative Service. These officers stand already allotted to various State cadres. In order that Goa also should have the benefit of the services of the sons of the soil, the senior officers hailing from Goa, presently working in different States should be asked to join the new Goa cadre. If Government declares Goa as a joint cadre with other Union Territories, such as Andaman and Nicobar, Pondicherry, and Delhi, Goa will in no way be better off as a State than as a Union Territory. It will be deprived of services of Goan IAS officers at a senior level. I request Central Government to establish an independent State cadre for Goa, taking into consideration needs and aspirations of the territory, giving full scope for the Central Government servants hailing from Goa to serve the territory in the best interest.

(Translation)

- (iii) Need to instal a T.V. Tower in Balrampur, Gonda, U.P.

SHRI DEEP NARAIN VAN (Balrampur) : Mr. Deputy Speaker, Sir, I would like to raise this matter under Rule 377. There is no T.V. Tower in Gonda district. This is an old and important demand of people. It is in the interest of the people that a T.V. Tower is installed in Balrampur (Gonda). In the absence of a T.V. Tower the T.V. users are facing difficulties as the reception is not clear. They have to erect at least a 50 feet high antenna. The area is adjoining the Nepal border. Its population is about 30 lakh. This district remains backward inspite of being well-endowed in all respects. This is because a very important need is not being fulfilled. T.V. is a good medium of education. Gonda is largely a

rural district. Here Tharu (Scheduled Tribe) people live in large numbers. The Central Government is requested to approve the setting up of a T.V. Tower in Gonda at the earliest.

- (iv) Need to provide necessary facilities to the people engaged in carpet making in Mirzapur and Bhadoi areas of Uttar Pradesh.

SHRI UMAKANT MISHRA (Mirzapur) : Mr. Deputy Speaker, Sir, I want to raise this matter under Rule 377. In Uttar Pradesh, Mirzapur-Bhadoi area is a carpet producing and carpet exporting area. In this area, every year on an average about Rs. 200 crores worth of carpets are woven by hand and exported to western countries. We earn sufficient foreign exchange from these exports. Nearly six lakh poor people living in villages and townships get their livelihood. In this area in about 70% of the townships and towns and in about 75% of villages carpet weaving work is done. Carpet industry is a cottage and village industry.

This is an export-oriented and employment-oriented industry of this area. To encourage this industry its all-round development is extremely necessary. But this area is not being supplied with the required power, fuel, roads, medical, educational and other facilities.

Therefore, I request the Central Government to encourage the carpet producing industry in the Mirzapur-Bhadoi area. For this purpose assistance may be given to this area under the special development programme. All appropriate facilities be provided, so that carpet production in this area can be increased to the maximum.

[English]

- (v) Need to withdraw orders banning booking and unloading of goods on Railway Stations situated at a distance of 25 Kms. from transshipment points on various Zonal Railways.

SHRI CHINTAMANI JENA (Balasore): Sir, recently the Railway Board has issued

a circular that the railway stations situated within 25 kilometres from a transshipment railway station, cannot book or unload any goods, either of perishable or general nature, causing innumerable difficulties and huge losses to all sections of people including farmers, businessmen and industrialists. Many chambers of commerce from various parts of the country have represented to the concerned Railway authorities as well as to the Ministry to withdraw this restriction but no order to withdraw this restriction has yet been issued. This unreasonable restriction is not only resulting in loss to Railways but is also helping in the rise in prices of various commodities, including essential commodities.

I, therefore, request the hon. Railway Minister to withdraw the orders.

- (vi) Need to clear the dues by National Federation of Industrial Cooperatives Ltd. to different handloom societies.

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Sir, the National Federation of Industrial Cooperatives Ltd. - the National level Apex Body - a sponsored organisation of the Ministry of Industry - a promotional organisation for marketing the products of artisans, has not paid more than Rs. 27 lakhs payable to different Handloom Societies of West Bengal including one apex Society of West Bengal causing joblessness of few thousand artisans.

The elected Board of NFIC was superseded by instituting legal proceedings against all the elected Directors. The Federation has lost the export market in USSR and that has gone in the hands of private traders.

Internal marketing has also lost all its ground and the Federation is running with court cases, litigations etc. but without any business. Ministry has not come forward to revive the Federation.

I urge upon the Minister to take immediate steps for clearing the dues of NFIC to the different Handloom Societies and help them survive.